

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:3758

ANSWERED ON:21.08.2003

NORMS OF NAVRATNA BOARD FOR HOUSES

ADHIR RANJAN CHOWDHURY;BHASKAR RAO PATIL;CHARAN DAS MAHANT;NARESH KUMAR PUGLIA

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Union Government have known about the Navratna Board's prescribed norms for total expenditure to be incurred by Public Sector Undertakings/State PSUs for the residence of Chairman, CMD, MD, members of the Board and senior officials;
- (b) if so, the details in this regard;
- (c) whether the number of PSUs have purchased a number of houses and thus resulted in blocking public money;
- (d) if so, the facts thereof;
- (e) whether any enquiry is conducted by the Government to check violations to the norms laid down by the said Board; and
- (f) if so, the details/findings thereof?

Answer

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SUBODH MOHITE)

(a) to (f): No specific guidelines have been issued for providing residential accommodation to the Chairman, CMD, MD, Members of the Board and Senior Officials of the Navratna Enterprises. The general guidelines issued in this regard by the Government on 25th June, 1999 and 5th June, 2003 for all the Central Public Sector Undertakings are also applicable to Navratna PSUs. State PSUs are not covered under these guidelines. The power to decide appropriate leased residential accommodation to these executives of CPSUs has been delegated to their respective Boards of Directors. Any violation of these guidelines is looked into by the concerned administrative Ministry/Department and this information is not centrally maintained.